

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
HRIDAYNATH CONSULTANCY PRIVATE LIMITED
OPERATING IN BUSINESS AND MANAGEMENT SERVICES
AT MUMBAI, MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with CIN	Hridaynath Consultancy Private Limited CIN: U74120MH2010PTC208538
2.	Address of the registered office	Flat No. B-906, 9th Floor, New Sarvottam CHS, Irla Bridge, Andheri (west), Mumbai – 400058, India
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Not Applicable <i>Corporate Debtor does not have any fixed asset.</i>
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	FY 2021-22 (Audited) Revenue from Operations: INR 1,26,00,822 FY 2022-23 (Unaudited - till 20-01-2023) Revenue from Operations: Nil
7.	Number of employees / workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Available information will be shared upon receiving a request at cirp.hcpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending a request at cirp.hcpl@gmail.com
10.	Last date for receipt of expression of interest	September 22, 2023
11.	Date of issue of provisional list of prospective resolution applicants	September 25, 2023
12.	Last date for submission of objections to provisional list	September 30, 2023
13.	Process email id to submit EOI	cirp.hcpl@gmail.com

Note: The First Form G dated March 20, 2023 has been unsuccessful and therefore the second Form G dated June 15, 2023, is considered as Fresh Issuance of Form G and the same is hereby modified with the consent of the Committee of Creditors of HCPL pursuant to Regulation 36A(4A) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Date: September 06, 2023
Place: Hyderabad

Sd/-
Prakul Thadi
Resolution Professional of
Hridaynath Consultancy Private Limited
IBBI Registration No.: IBBI/IPA-002/IP-N01149/2021-2022/13806
AFA Validity: September 6, 2023
Address: Flat No. 1405, J Block, Rainbow Vistas,
Green Hills Road, Moosapet, Hyderabad, Telangana 500018
E-mail: prakulthadi@hotmail.com | cirp.hcpl@gmail.com

MANAPPURAM HOME FINANCE LTD
 FORMERLY MANAPPURAM HOME FINANCE PVT LTD
 CIN : U65923K12010PIC039179

Manappuram Home Finance Ltd at Unit 301-315, 3rd Floor, A wing, Kanakia Walk Street, Andheri-Kurla Road, Andheri East, Mumbai – 400093, contact No.022-68194000/022-66211000.

CORRIDGEM

TO AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002 (For sale of the following assets)

Manappuram Home Finance Ltd. had issued auction notice for sale of secured assets of the following under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interests Act 2002 read with the Security Interest (Enforcement) Rules, 2002 published in this News Paper dated 17th March 2023. The last date for deposit of EMD, Submission of tender form and date & time of auction are extended to 22/09/2023 at 3:00 PM for the sale of the following assets at Manappuram Home Finance Ltd. Shop No-01 & 02, Ashoka Building, Govind Nagar, Near Don Bosco Church, Near Jakat Naka (Near Signal), Agashi Road, Virar-West, Pincode-4011303.

Sr. No.	Name of Borrower(s) / Co-Borrowers / Guarantors / Loan Account No./BRANCH	Details of the Secured Asset	Revised Reserve Price (Rs.) & EMD	Last Auction Details
1	Parmesh Appara Sappata, Purosham Appara Sappata, Kamata Appara Sappata, Mahesh Kistayya Dusa / PUP90PULONS005006131 & NLPAP005005017/ Virar	Flat No.302 3rd Floor, Gudelli Niwas Near Markandeya Temple, Padma Nagar H No 948, Survey No 4B, Hissa No 17 Village Kamtharh New Kaneri, Taluka Bhiwandi Thane-421302	Rs.8,50,000/- & Rs.2,12,500/-	15-04-2023 TILL 3:00 PM

All other terms and conditions of the sale notice and tender form shall remain unchanged.

Date : 07.09.2023
 Place : Virar

Sd/-
Authorized Officer
 Manappuram Home Finance Ltd

GANESH FILMS INDIA LIMITED
 503, Floor-5, Plot-461D, A Wing, Parshvanath Gardens, Bhaudaji Rd Kings Circle, Matunga, Mumbai, Maharashtra-400019
 CIN: L74994MH2018PLC307613
 E-Mail Id: ganeshfilm.compliance@gmail.com Ph. No.: 9268990911

NOTICE

Notice is hereby given that:

- The 5th Annual General Meeting of the Company will be held on Friday, 29th September, 2023 at 12:00 Noon through Video Conferencing, to transact the business as set out in the Notice of the meeting dated 31st August, 2023.
- The Company on Tuesday, 5th September, 2023, completed the dispatch of Notice of 5th AGM along with the Annual Report for the year 2022-23 by electronic mode only to those members whose email addresses are registered with the Company/Depository Participant(s) on Friday, 1st September, 2023 (the "Cut-off Date").
- The Notice of Annual General Meeting can be viewed/downloaded from the CDSL website www.evotingindia.com. Physical copy of the same is available for inspection, during 10:00 A.M. to 12:00 Noon at the registered office of the company.
- Pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), the Register of Members and Share Transfer Books of the Company shall remain closed from Tuesday, 28th September, 2023 to Thursday, 28th September, 2023 (both days inclusive), for the said Annual General Meeting.
- Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended by the Companies (Management and Administration) Amendment Rules, 2015 and Regulations 44 of the Listing Regulation, the Company is pleased to provide e-voting facility at Central Depository Services Limited (CDSL) to its members in respect of the business (es) to be transacted at the Annual General Meeting.
- The e-voting facility will be available from Tuesday, 26th September, 2023 (9:00 A.M.) to Thursday, 28th September, 2023 (5:00 P.M.) after which e-voting shall not be allowed.
- The Cut-Off date for determining the eligibility to vote through electronic means or at the AGM is Friday, 22nd September, 2023.
- Any person, who acquires shares of the company and becomes member of company after dispatch of the Notice of AGM and holding shares as on Cut-Off date, may obtain the login ID and password by sending a request at helpdesk.evoting@cdsindia.com. However, if you are already registered with CDSL for remote e-voting then you can use your existing user ID and password for casting your vote.
- Facility for Remote e-voting shall be available at the AGM. Members who have already cast their vote through Remote e-voting prior to AGM may also attend the AGM but shall not be entitled to cast their vote at the AGM.
- In case of any queries or issues regarding e-voting, please refer to the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members, available at www.evotingindia.com or write an e-mail to helpdesk.evoting@cdsindia.com, or contact Mr. Rakesh Dalvi, Deputy Manager at CDSL, A Wing, 25th Floor, Marathon Futrex, Mahafal Mill Compounds, N M Joshi Marg, Lower Pare (East), Mumbai - 400013, or at 1800-22-5533 or registered office address of the Company.

By the Order of the Board of Directors
 For Ganesh Films India Limited
 Sd/-
Gaurav Kumar
 Director
 DIN: 06717452

Reg. Office: 503, Floor-5, Plot-461D A Wing Parshvanath Gardens, Bhaudaji Rd, Kings Circle, Matunga, Mumbai Maharashtra-400019

Place: Zirakpur
 Date: 5th September, 2023

DUKE OFFSHORE LTD.
 CIN No. L45209MH1905PLC038300
 Reg. Office: 403-Irvaahsi Hsg Society Ltd, Off Sayani Road, Prabhadevi, Mumbai - 400025
 Email: info@dukeoffshore.com

NOTICE IS HEREBY GIVEN THAT THE 37th Annual General Meeting of M/s. Duke Offshore Limited will be held at Registered Office of the company situated at Office No 403-Irvaahsi, Off Sayani Road, Prabhadevi, Mumbai 400025, on Friday, 29th September, 2023 at 9.30 A.M.

In our efforts to conserve the environment, printed copies of the annual report will not be dispatched to the shareholders. Online or soft copies of the Annual Report are available for reference at the BSE and Company website www.dukeoffshore.com. Further, we would like to inform you that the Registrar of Members and Share Transfer Books of the Company will remain closed from Saturday, 23rd September, 2023 to Friday, 29th September, 2023 (both days inclusive), for the purpose of 37th Annual General Meeting (AGM) of the Company to be held on Friday, 29th September, 2023.

In terms of Listing Regulations, the Company is providing an e-voting facility to the members through NSDL. Remote E-voting will be available from Tuesday, 26th September, 2023, at 09:00 AM till Thursday, 28th September, 2023 at 05:00 PM only. In case of any queries/clarification related to e-voting/Ballot form, members can contact Purva Sharegistry India Private Limited, RTA of the Company (Contact No: +91-22018261123012518) or visit their website www.purvashare.com.

For DUKE OFFSHORE LTD
 Sd/-
 Anil George Duke
 Managing Director
 DIN - 09613056

Place : Mumbai
 Date : 06.09.2023

SMFG INDIA CREDIT COMPANY LIMITED
 (formerly Fullerton India Credit Company Limited)
 Registered Office: Megh Towers, 3rd Floor, Old No. 307, New No. 165, Ph. Road, Marolli Nagar, Chembur - 400056, Tamil Nadu. Website: www.smfgindia.com

INVITATION FOR EXPRESSION OF INTEREST FOR SALE OF NON PERFORMING ASSETS OF SMFG INDIA CREDIT COMPANY LIMITED (FORMERLY FULLERTON INDIA CREDIT COMPANY LIMITED)

SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited) (SMICC), invites expressions of interest (EOI) from ARCs/Banks/eligible NBFCS and eligible FIs for the sale of certain non performing assets on its books, as per the extant RBI guidelines. Eligible interested applicants may download the public notice document from the website of SMICC <https://www.smfgindia.com/NPA-Assets-Sale.aspx>. Please note that the non-performing assets will be auctioned as a pool of asset(s) and/or individual assets at the sole discretion of SMICC. Each party shall be required to submit a Letter of Intent ("LOI") along with Non-Disclosure Agreement ("NDA") to initiate the due diligence exercise.

Interested applicants shall submit the Expression of Interest ("EOI") on or before **6:30 PM on 17th Sept, 2023**, in either a sealed envelope to SMICC at the following address: **6th Floor B wing Supreme Business Park , Hirandandani Powai Mumbai - 400076** or by e-mail to the following ID: Yuvraj.selvaraj@smfgindia.com

JASH ENGINEERING LIMITED
 CIN: L28910MP1973PLC001226
 Registered Address: 31, Sector-C, Sanwer Road, Industrial Area, Indore 452015, M.P., India
 Phone:- 0731-6732700 Email:- info@jashindia.com, Website:- www.jashindia.com

NOTICE OF 49th ANNUAL GENERAL MEETING

Notice is hereby given that 49th Annual General Meeting (AGM) of the members of the Company will be held on Friday, 29th September, 2023, at 10.00 a.m. (IST) in hybrid mode i.e. both physical and through Video Conferencing (VC)/Other Audio Visual Mode (OAVM) at the Registered office of the company 31, Sector-C, Sanwer Road, Industrial Area, Indore, MP-452015, to transact the business as set out in the Notice dated 14th August, 2023, in compliance with the provisions of the Companies Act, 2013, ("the Act"). The AGM will be convened in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made there under ("the Act"), provisions of the Securities & Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with all applicable circulars on the matter issued by Ministry of Corporate Affairs, Government of India and Securities and Exchange Board of India.

In connection of the same, kindly note as follows:

- Notice of AGM and Annual Report for the Financial Year 2022-23:**
 - Will be sent to Shareholders by email, whose email addresses are registered with the Company/ Depository Participant(s) and
 - Will also be uploaded on the website of the Company at www.jashindia.com, website of the Stock Exchange i.e. National Stock Exchange of India Ltd at www.nseindia.com and on the website of Link Intime India Private Limited at <https://instavote.linkintime.co.in/>.
- Book Closure & Dividend:** The Register of Members and Share Transfer Books of the Company will remain closed from Saturday, 23rd September, 2023 to Friday, 29th September, 2023 (both days inclusive) for purpose of AGM and payment of Final Dividend as recommended by the Board of Directors @ 60% (Rs. 6.00/-), if approved at the AGM.
- Manner of registering/updating email addresses/KYC:**
 - Members holding Shares in Physical Form are requested to update the details in prescribed form along with relevant other forms with the Registrar & Share Transfer Agent so as to receive Annual Report and other communication electronically.
 - Members holding Shares in Demat Form are requested to update their E-mail address with their respective Depository Participant so as to receive Annual Report and other communication electronically.
- Manner of casting vote(s) through e-voting:**
 - Company is providing the facility to its Members to exercise their right to vote on the businesses set out in the Notice of the 49th AGM by electronic means through both remote e-Voting and e-voting at the AGM and Members attending the 49th AGM who have not cast their votes through remote e-voting shall be eligible to vote at the AGM.
 - Detailed instructions for VC/OAVM and the process e-voting including the manner in which shareholders holding shares in dematerialized mode, physical mode and shareholders who have not registered their e-mail addresses are provided in the Notice of the AGM.
 - Remote e-voting period commence on Tuesday, September 26th, 2023 (09.00 a.m.) and ends on, Thursday, September 28th, 2023 (5.00 p.m.) remote e-voting module shall be disabled/blocked. The result of e-voting would be declared under the relevant rules & regulations and will also be posted on the Company's website.
- Members are requested to carefully read all notes set out in the Notice of AGM and in particular, instructions to attend and for joining the AGM and manner of casting vote through remote e-voting or e-voting at the AGM.

This Notice is being issued for the information and benefit of all the Members of the Company in compliance with applicable circulars of MCA and SEBI. For further information / clarification/ assistance in respect of e-voting and KYC related matters, concern shareholders are requested to contact the Registrar and Transfer Agent of the Company and/or the Company at below mentioned address:

Link Intime India Private Limited C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West) Mumbai, Maharashtra-400083. E-mail: rt.helpdesk@linkintime.co.in	Jash Engineering Ltd. CIN: L28910MP1973PLC001226 31, Sector-C, Sanwer Road, Industrial Area, Indore (M.P.) 452001 Phone: 0731-6732700, E-mail: info@jashindia.com
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By the order of the Board
Jash Engineering Limited
 Sd/-
Tushar Kharpade
 Company Secretary

Place: Indore
 Date: 06.09.2023

SMFG INDIA CREDIT COMPANY LIMITED
 (formerly Fullerton India Credit Company Limited)
 Registered Office: Megh Towers, 3rd Floor, Old No. 307, New No. 165, Ph. Road, Marolli Nagar, Chembur - 400056, Tamil Nadu. Website: www.smfgindia.com

INVITATION FOR EXPRESSION OF INTEREST FOR SALE OF NON PERFORMING ASSETS OF SMFG INDIA CREDIT COMPANY LIMITED (FORMERLY FULLERTON INDIA CREDIT COMPANY LIMITED)

SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited) (SMICC), invites expressions of interest (EOI) from ARCs/Banks/eligible NBFCS and eligible FIs for the sale of certain non performing assets on its books, as per the extant RBI guidelines. Eligible interested applicants may download the public notice document from the website of SMICC <https://www.smfgindia.com/NPA-Assets-Sale.aspx>. Please note that the non-performing assets will be auctioned as a pool of asset(s) and/or individual assets at the sole discretion of SMICC. Each party shall be required to submit a Letter of Intent ("LOI") along with Non-Disclosure Agreement ("NDA") to initiate the due diligence exercise.

Interested applicants shall submit the Expression of Interest ("EOI") on or before **6:30 PM on 17th Sept, 2023**, in either a sealed envelope to SMICC at the following address: **6th Floor B wing Supreme Business Park , Hirandandani Powai Mumbai - 400076** or by e-mail to the following ID: Yuvraj.selvaraj@smfgindia.com

NEW MARKETS ADVISORY LIMITED
 CIN: L74120MH1982PLC028648
 Regd. Off.: Om Metro, Chandrakant, Plot No. 51, 2nd Floor, P Road, Azad Nagar Metro Station, Next to Sanyam, Andheri (West), Andheri Railway Station, Mumbai - 400058
 Email: newmarketsadvisory@gmail.com, Tel: 22618452/22661541, Tel/Fax: 22618327

NOTICE OF 41ST ANNUAL GENERAL MEETING, BOOK CLOSURE AND E-VOTING

Notice is hereby given that the 41st Annual General Meeting ("AGM") of the members of New Markets Advisory Limited will be held on Saturday, 30th September, 2023 at 71, Laxmi Building, 4th Floor, Sir P M Road, Fort, Mumbai-400001 at 12.30 PM. (IST) to transact the businesses as set out in the Notice of Annual General Meeting.

Notice in terms of Section 91 of Companies Act read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share transfer Books of the Company will remain closed from 23rd September, 2023 to 30th September, 2023 (both days inclusive) for the purpose of AGM.

The Annual Report along with Notice of AGM will be sent to the members at their registered address by courier and electronically to those members who have registered their email address. The Notice and the Annual Report will also be made available on website of the Stock Exchange i.e BSE limited and website of Company.

Members holding shares in physical form are requested to register/update the same with Purva sharegistry (India) Private limited on support@purvashare.com. Members holding shares in dematerialized mode and who have not yet registered/updated their email address are requested to get their email address registered/Updated with their respective DP.

The Company has engaged National Securities Depository Limited as authorized agency to provide e-voting platform. The e-voting period shall commence from Wednesday, 27th September, 2023 at 9:00 A.M. (IST) to Friday, 29th September, 2023 at 5:00 P.M. (IST), the e-voting module shall be disabled thereafter. During the period, members of the Company holding shares either in dematerialized form or physical form as on cut-off date i.e. 22nd September, 2023 may cast their vote. The voting rights of the members for e-voting and voting through polling paper at the venue of AGM shall be in proportion to their shares in the paid up share capital as on the cut-off date.

For New Markets Advisory Limited
 Sd/-
Abdurahim Allabux Khan
 Director
 DIN: 05152917

Date: September 06, 2023
 Place: Mumbai

PHOENIX TOWNSHIP LIMITED
 CIN - L67190GA1993PLC001327
 Registered Office: Durga Bhavan, Hede Centre Tonca Panaji Goa - 403001
 Email: compliance@hbgnidia.com Contact No: 022-61590900

NOTICE OF 30th ANNUAL GENERAL MEETING, BOOK CLOSURE AND E-VOTING INFORMATION

In continuation of our newspaper published on 01st September, 2023 in Financial Express (English Language) and Dainik Herald, Goa (Marathi Language) and in compliance with the provisions of the Companies Act, 2013 ("Act") read with Circulars issued by the Ministry of Corporate Affairs ("MCA Circulars") and Circulars issued by Securities and Exchange Board of India ("SEBI Circulars"), notice is hereby given that the 30th Annual General Meeting (AGM) of the Members of the Company will be held on Friday, 29th September, 2023 at 3:00 P.M. (IST), through Video Conference ("VC") Other Audio-Visual Means ("OAVM") facility provided by Central Depositories Services Limited ("CDSL") to transact the business as set out in the Notice dated 14th August, 2023. The MCA Circulars and SEBI Circulars have granted relaxations to the Companies, with respect to printing and dispatching of physical copies of Annual reports to Shareholders.

In compliance with the above circulars, copy of the Notice of AGM along with Annual Report for the financial year 2022-2023 has been sent electronically on Wednesday, 06th September, 2023 to those members who have registered their email address with Company/ Registrar and Share Transfer Agent (RTA) Depository Participant as on September 01, 2023. The notice of AGM is available on the website of the Company i.e. <http://www.hbgindia.com/> and on the website of the stock exchange at www.bseindia.com.

Notice is also hereby given pursuant to the provisions of Section 91 of the Companies Act, 2013 (Act) and Regulation 42 of SEBI (LODR) Regulations and other applicable rules framed there under that the Register of Members and Share Transfer Books of the Company will remain closed from Saturday, 23rd September, 2023 to Friday, 29th September, 2023 (both days inclusive) for the purpose of 30th AGM.

NOTICE IS FURTHER given that pursuant to provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended by the Companies (Management and Administration) Amendment Rules, 2015, Members holding shares in physical or dematerialized form, as on the cut-off date i.e. 22nd September, 2023 may cast their vote electronically on the business set out in the Notice of AGM. The company has availed facility of Central Depositories Depository Limited (CDSL) for providing remote e-voting/ e-voting facility at AGM. The detailed procedure/ instructions for remote e-voting/ e-voting during AGM are contained in the Notice of AGM. A person who is not a member as on cut-off date should treat this Notice for information purpose only.

The details pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 are as follows:

- The business will be transacted through voting by electronic means.
- Date and time of commencement of remote e-voting: Tuesday, 26th September, 2023 at 9.00 a.m.
- Date and time of end of remote e-voting: Thursday, 28th September, 2023 at 5.00 p.m.
- Cut-Off Date : Friday, 22nd September, 2023
- Any person, who acquires shares of the Company and has become a member of the Company after dispatch of Notice and holding shares as on the cut-off date i.e. Friday, 22nd September, 2023, may obtain the login ID and Password by following the procedure mentioned in the Notice of 30th AGM.
- E-voting by electronic mode shall not be allowed beyond 5.00 p.m. on Thursday, 28th September, 2023, the facility shall forthwith be blocked.
- The facility for voting through electronic means shall be made available at the AGM and the members attending the AGM who have not cast their vote by remote e-voting shall be able to exercise their right at the meeting through e-voting.
- The members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again.
- Members of the Company holding shares either in physical form or in dematerialized form as on the cut-off date of Friday, 22nd September, 2023, only shall be entitled to avail the facility of remote e-voting or voting at the AGM venue.
- Once the vote on a resolution is cast by the members, he/she shall not be allowed to change it subsequently.
- The notice of 30th AGM and Annual Report for the financial year 2022-2023 is also available on the Company's Website at <http://www.hbgindia.com/> and website of the Stock Exchanges i.e. BSE limited at www.bseindia.com.
- The Company has appointed M/s. Kothari H & Associates, Practising Company Secretary, as scrutineer for conducting the E-Voting & Remote E-Voting process thereto in accordance with the provision of the Act read with the rules in fair and transparent manner. The results of the voting shall be announced within two working days of the conclusion of the AGM. The results declared along with the scrutineer's report shall be placed on the company website www.hbgindia.com/ for the information of the members besides being communicated to stock exchange.
- In case of queries/grievances, you may refer to frequently asked questions (FAQ) and e-voting manual available at helpdesk.evotingindia.com under help section or contact CDSL or write an email to helpdesk.evoting@cdsindia.com or contact Adroit Corporate Services Private Limited, (RTA) 18-20, Jafferhoy 400059, Akwadna Rd, Marol Naka, Andheri East, Mumbai, Maharashtra 400059, 02242270400/02228590942/sandeeps@adroitcorporate.com

For PHOENIX TOWNSHIP LIMITED
 Sd/-
Samit Prafulla Hede
 Managing Director
 (DIN : 01411689)

Place: Mumbai
 Date: September 06, 2023

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR HIRADYATH CONSULTANCY PRIVATE LIMITED OPERATING IN BUSINESS AND MANAGEMENT SERVICES AT MUMBAI, MAHARASHTRA (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with CIN	Hiradynath Consultancy Private Limited CIN: U74120MH2010PTC208538
2. Address of the registered office	Flat No. B-906, 9th Floor, New Sarvottam CHS, Irla Bridge, Andheri (west), Mumbai - 400058, India
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Not Applicable Corporate Debtor does not have any fixed asset.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	FY 2021-22 (Audited) Revenue from Operations: INR 1,26,00,822 FY 2022-23 (Unaudited - till 20-01-2023) Revenue from Operations: Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates of the process are available at:	Available information will be shared upon receiving a request at crp.hcppl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending a request at crp.hcppl@gmail.com
10. Last date for receipt of expression of interest	September 22, 2023
11. Date of issue of provisional list of prospective resolution applicants	September 25, 2023
12. Last date for submission of objections to provisional list	September 30, 2023
13. Process email ID to submit EOI	crp.hcppl@gmail.com

Note: The First Form G dated March 20, 2023 has been unsuccessful and therefore the second Form G dated June 15, 2023, is considered as Fresh Issuance of Form G and the same is hereby modified with the consent of the Committee of Creditors of HCPPL pursuant to Regulation 36A(4A) of IBC (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Sd/-
Prakul Thadi
 Resolution Professional of
Hiradynath Consultancy Private Limited
 IBBI Registration No.: IBBI/IPA-002/IP-N01149/2021-2022/13806
 AFA Validity: September 6, 2023
 Address: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana 500018
 E-mail: prakulthadi@hotmail.com / crp.hcppl@gmail.com

Date : September 06, 2023
 Place : Hyderabad

PUBLIC NOTICE

The public is hereby informed that Mr.1720MSh Shashikant Mainkar is the owner of the property described in Schedule below. The owner has represented to the interested party that the scheduled property is fully owned and possessed by it, free of all encumbrances. The owner has instructed the interested party to investigate the title in respect of the scheduled property described in the schedule herein under.

Public is hereby called upon that any person(s) having any claim, right, title and interest in the scheduled property should notify the undersigned Advocate for the interested party within **21 days** from publication of this notice and should satisfy the undersigned along with documentary proof thereof, failing which, we shall complete the title investigation and no claim will be entertained thereafter.

SCHEDULE

All the piece and parcel of Plot No. C-38, Survey No. 104 (part) and 108 (part), CTS No.1443/C/38 area admeasuring 4425 Sq. Ft. i.e. 411.09 sq. Mtrs. (as per property card 352.75 sq.mtrs) and a Bungalow area admeasuring 1612.12 Sq.ft. i.e. 163.44 sq.mtrs Built up standing thereon in The Abhimansree Co-op. Hsg. Society constructed on the land situated at Survey No. 104 (Part) and 108 (Part) CTS No. 1443 of village Aundh and within the jurisdiction of Sub-Registrar Havelli, Pune and within Pune Municipal Corporation and bounded as under:-

On or towards the East : By Plot No. C-39
 On or towards the South : By Public Purpose
 On or towards the West : By Plot No. C-37
 On or towards the North : By Colony Road

Adv. Kaustubh P. Moghe
 Block No.7, 3rd Fr, Sadanand Apt.,
 Above Pooja Tires, Model Colony,
 Pune Pune 4110014
 +91 9545951934

Pune
 07 September, 2023.

ATUL AUTO LIMITED www.atulauto.co.in
 (CIN: L54100G1986PLC016999)
 Regd. Office : Survey No. 86, Plot No. 1-4, 88 National Highway, Near Microwave Tower, Shapur (Veraval), Dist. Rajkot, Guj., INDIA 360024
 Phone: 02827 235500 E-Mail: investorrelations@atulauto.co.in

NOTICE OF 35th ANNUAL GENERAL MEETING, BOOK CLOSURE, INFORMATION REGARDING E-VOTING

Notice is hereby given that the Thirty Fifth Annual General Meeting ("AGM") of the Company is scheduled to be held on Saturday, September 30, 2023 at 01:00 pm (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") without physical presence of the members at a common venue, in compliance with the provisions of the Companies Act, 2013 and in accordance with circulars dated April 08, 2020, April 13, 2020, May 05, 2020, January 13, 2021, December 28, 2022 as issued by Ministry of Corporate Affairs ("MCA") and circular dated May 12, 2020 and January 05, 2023, issued by the Securities and Exchange Board of India (collectively referred to as "Circulars").

In accordance with the aforesaid Circulars, Notice of the AGM along with the Annual Report 2022-23 is being sent only by electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories. The dispatch of Notice of AGM along with Annual Report through e-mail has been completed on September 06, 2023. These documents are also available on the Company's website www.atulauto.co.in/annual-reports.aspx website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and website of NSDL at www.evoting.nsdl.com

In compliance with provisions of section 108 of the Act read with rules made thereunder, as amended from time to time and Regulation 44 of the SEBI (LODR) Regulations, 2015, the Company is providing e-voting facility (remote e-voting and e-voting during AGM) to members to cast their vote electronically through electronic voting system of NSDL. All members are informed that:

- All the businesses as stated in the Notice of 35th AGM may be transacted through voting by electronic means;
- The remote e-voting shall commence at 09.00 AM (IST) on September 27, 2023 and will end at 5:00 PM (IST) on September 29, 2023. The remote e-voting shall not be allowed beyond the said date and time.
- The cut-off date for determining the eligibility to vote by electronic means or to attend AGM is September 23, 2023.
- In case a person has become a member of the Company after dispatch of AGM Notice, but on or before the cut-off date i.e. September 23, 2023, such person may obtain the User ID and Password for e-voting from NSDL by sending an e-mail request to evoting@nsdl.co.in or call at 022-48867000 or 022-24997000 and may cast the vote by following the instructions and process of e-voting as provided in the Notice of AGM and on website of NSDL i.e. www.evoting.nsdl.com
- In case of any queries relating to e-voting, members/ beneficial owners may refer the Frequently Asked Question (FAQs) and e-voting user manual available for them at the download section of www.evoting.nsdl.com or call at the above mentioned Phone number or send request to Mr. Ketankumar Patel, Assistant Manager, NSDL at evoting@nsdl.co.in or the undersigned on the above mentioned contact details who is responsible to address the grievances connected with facility for voting by electronic means.
- The members may note that:
 - Once the e-vote on the resolution is cast by the members, they shall not be allowed to change it subsequently.
 - The facility for e-voting during AGM is made available for the members who have not cast their vote by remote e-voting;
 - The members who have cast their vote by remote e-voting may also attend the AGM through VC/ OAVM but shall not be entitled to cast their vote again;
 - The person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut off date only shall be entitled to avail the facility of remote e-voting as well as e-voting during AGM;

The members who have not registered their e-mail address with the Company or Depository are requested to register it by following the procedure as mentioned in the Notice of AGM. The manner of remote e-voting and e-voting during AGM for the members who hold shares in physical mode or demat mode or those who have not registered their e-mail addresses with the Company/ Depository Participant are provided in the Notice of AGM.

Pursuant to section 91 of the Act read with rules made there under and regulation 42 of the SEBI (LODR) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from September 24, 2023 to September 30, 2023 (both days inclusive) for the purpose of AGM.

For, ATUL AUTO LIMITED
 (Paras J Viramanga)
 Sd/-
Company Secretary & Compliance Officer

Place : Hyderabad (Dist. Rajkot)
 Date : 06-09-2023

GSS Infotech Limited
 (CIN:L72200TG2003PLC041860)
 Regd. Office: Grd Floor, Wing-B, N Heights, Plot No. 12, TSIC Software Units Layout, Madhapur, Serilingampally, Hyderabad, Rangareddy, TG-500081, Ph: 040-44556600
 E-mail: companysecretary@gssinfotech.com, Website: www.gssinfotech.com

NOTICE OF THE 20th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE DATES TO THE SHAREHOLDERS

NOTICE is hereby given that the 20th Annual General Meeting (AGM) of the Members of GSS Infotech Limited ("the Company") will be held on Friday, 29 September, 2023 at 11:00 A.M. IST through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM"), in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No.14/2020 dated April 08, 2020, General Circular No. 17/ 2020 dated April 13, 2020 and General Circular No. 20/2020 dated May 5, 2020, General Circular No. 2/2021 dated January 13, 2021 and other applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and SEBI dated May 12, 2020 (collectively referred to as "relevant circulars"), to transact the business that is as set out in the Notice of the AGM. Members will be able to attend the AGM through VC / OAVM. Members attending the AGM through VC / OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the relevant circulars, the Notice of the AGM and the standalane and consolidated financial statements for the financial year 2022-23, along with Board's Report, Auditors' Report and other documents required to be attached thereto (i.e. Annual Report 2022-23), have been sent on 5th September, 2023 through electronic mode to the Members of the Company whose email addresses are registered with the Company's Registrar and Transfer Agent ("RTA") Depository Participant(s). The aforesaid documents are also available on the Company's website at www.gssinfotech.com and on the website of

